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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/ 01123/2014**

**Decided on: 02.07.2015**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)**

Yash Pal, aged 59 son of Sh. Asa Ram, working as Junior Telecom Officer (Udaan) Main Telephone Exchange, Karnal under General Manager Telecom District Karnal, Haryana

.....**Applicant**

**Versus**

1. Bharat Sanchar Nigam Limited, Janpath, New Delhi through its Chairman cum Managing Director.
2. Director (HR) BSNL, Bharat Sanchar Bhawan, Janpath, New Delhi.
3. Chief General Manager, Telecom, Haryana Telecom Circle, Bharat Sanchar Nigam Limited, Ambala Haryana.
4. General Manager Telecom, District BSNL Sector 8, Karnal, Karnal.

.....**Respondents**

**Present:** Mr. R.K. Sharma, counsel for the applicant  
Mr. D.R. Sharma, counsel for the respondents along with  
Mr. Bhagat Ram, AGM (Legal) o/o GMTD Karnal,, Deptt.  
Representative

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**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. Though the matter is cognizable by a DB, the same is taken up for hearing on the joint request of learned counsel for the parties.
2. Learned counsel for the respondents, on instructions from Mr. Bhagat Ram, AGM (Legal) o/o GMTD Karnal, Deptt. Representative, submits that the respondents are going to open the sealed cover with regard to the promotion of the applicant from E-2 to E-3 as he has been exonerated from the alleged charges. He submits that the respondents may be granted six weeks' time to open the sealed cover and pass necessary orders in favour of the applicant. He further submits that the case of the applicant for consequential benefits will also be considered as per the relevant rules. Allowed.
3. Learned counsel for the parties agree that in view of the above, the O.A. may be disposed of. Accordingly, the O.A. stands disposed of. No costs.

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**PLACE: Chandigarh  
Dated: 02.07.2015**

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